

DIVISION BENCH

ITEM NO.117

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA No.395/2022 & IA No.396/2022 IN CP (IB) No.342/ALD/2018

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	BANK OF BARODA V/S M/S BAGHAULI SUGAR & DISTILLERY LTD.
UNDER SECTION	7 IBC (RESOLUTION PLAN APPROVED)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Mohan Singh Proxy for : *For the Applicant in IA No. 395/2022 & IA No. 396/2022*
Sh. Abhindra Maheshwari, Adv.

Sh. Prajjwal Tiwari, Adv. : *For the Res. No.3 in IA No.396/2022*

ORDER

IA No.395/2022 & IA No.396/2022

- 1.** As per the previous order dated 3rd May, 2024, the lead bank, namely, Bank of Baroda, which is one of member of the COC had to pursue the present PUFЕ applications filed vide IA No.395/2022 & IA No.396/2022. The Ld. Counsel representing the Respondent No.3 appears and states that the reply has already been filed.
- 2.** Ld. Proxy Counsel, Sh. Mohan Singh representing on behalf of Ld. Arguing Counsel, Sh. Abhindra Maheshwari for the Bank of Baroda, states that the Ld. Arguing Counsel is not available today, and therefore he seeks a short accommodation.
- 3.** Since, there is a request made on behalf of the Ld. Proxy Counsel, let the matter be adjourned for 1st August, 2024, let this be the last opportunity granted to the Applicant to argue the matter.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

10th July, 2024

*Avaneesh Kumar Singh
(Stenographer)*